

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

MA No.117/2019 in & OA.No.465/2019

Dated Friday, the 8th day of March, 2019

PRESENT

**Hon'ble Mr.R.Ramanujam, Administrative Member
&
Hon'ble Mr.P.Madhavan, Judicial Member**

- 1.K.Sudarsan
- 2.V.Chandran
- 3.B.O.Vishwanath
- 4.T.Sasikala
- 5.R.Sridharan
- 6.M.Saravanan
- 7.S.Sundarajesuraj
- 8.Magesh Peter.D
- 9.E.Chandra Sekaran
- 10.Rajeshwari P.M.
- 11.M.Karuppasamy
- 12.Sajeev
- 13.Thamarai.P
- 14.P.G.Pradeep
- 15.J.Mary Leemathilakam
- 16.N.N.Lavanya
- 17.K.Ashok Kumar
- 18.V.S.Suresh
- 19.K.Vijayalakshmi
- 20.D.Latha
- 21.Yun Rao
- 22.D.Muthukumaran
- 23.Vatchala Kuppuraman
- 24.L.Vaidehi
- 25.G.Sekaran
- 26.L.Arokia Prabhu
- 27.R.Saravanan
- 28.A.Malarkodi
- 29.S.Srinivasa Rao
- 30.Dr.J.Santhanakumar
- 31.S.Elangovan
- 32.K.Ramasundaram
- All Employees of National

Institute of Ocean Technology (NIOT),
(Ministry of Earth Sciences, Govt of India),
NIOT Campus, Velacherry,
Thambaram Main Road, Pallikaranai,
Chennai 600 100.

...Applicants

By Advocate M/s M.Sarfudeen Ali Ahamed
Vs.

1. Union of India, rep., by
The Secretary, Government of India,
Ministry of Earth Sciences,
New Delhi. 110 003.

2. The Director,
National Institute of Ocean Technology (NIOT),
(Ministry of Earth Sciences, Govt of India),
NIOT Campus, Velacherry,
Thambaram Main Road, Pallikaranai,
Chennai 600 100.

3. The Senior Administrative Officer
National Institute of Ocean Technology (NIOT),
(Ministry of Earth Sciences, Govt of India),
NIOT Campus, Velacherry,
Thambaram Main Road, Pallikaranai,
Chennai 600 100.

...Respondents

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. MA 117/2019 filed by the 32 applicants to join together to file a single OA is allowed. Registry is directed to number the OA.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i)To call for the records of the 3rd respondent pertaining to the Impugned order No.F.NIOT/E&P/Audit/2016/O.M.No.739 dated 07.02.2019 and set aside the same and consequently restrain the respondents from recovering the purported over pay granted to the applicants.

(ii)Directing the respondents to refund the amount of recovery from the applicants, if any already deducted.

(iii)Directing the respondents to restore the pay of the applicants and consequently direct them to reimburse the amount reduced by the respondents after carrying out reduction of pay by virtue of the impugned order if any

(iv) To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case.”

2. It is submitted by the learned counsel for the applicants that the applicants made Annexure A-9 joint representation dated 18.02.2019 regarding their grievance which are still pending with the authorities. Accordingly, the applicants would be satisfied, if the competent authority is directed to consider the same and pass appropriate orders within a time limit to be set by the Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, Annexure A-9 joint representation of the applicants dated 18.02.2019 is directed to be considered by the competent authority in accordance with law and as per the relevant rules. A reasoned and speaking order shall be passed within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of with the above directions at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

08.03.2019

M.T.